

Central Administrative Tribunal
Principal Bench: New Delhi

(9)

OA No.1671/99

New Delhi this the 23rd day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. R.K. Aahooja, Member (A)

Mrs. Nirmala Pandey,
W/o Shri C.M. Pandey
R/o 1266, Sector IV,
R.K. Puram, New Delhi-22.

..Applicant

(By Advocate: Shri H.C. Sharma)

Versus

1. Union of India through
Secretary, Deptt. of Personnel
and Training, North Block
New Delhi.

2. Secretary,
Ministry of Water Resources
Govt. of India
Sewa Bhawan
R.K. Puram,
New Delhi.

..Respondents

(By Advocate: Shri S.M. Arif)

ORDER (Oral)

By Reddy, J.:

Heard the counsel for the applicant and
the respondents.

2. The OA was filed against reversion
from the post of Stenographer Grade-C to which the
applicant has been promoted on ad hoc basis, on the
ground that one Mrs. K. Saraswati has been
selected and sought to be posted in the department
where the applicant is working. It is now stated
that the apprehension is no longer valid ^{as} ~~when~~ Mrs.
K. Saraswati has been retained by the law
department.

(C.R.)

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3. In the circumstances, the applicant
can no longer have any apprehension or grievance in
the case.

The OA is, therefore, dismissed. No
costs.

R. K. Ahooja
(R.K. Ahooja)
Member (A)

cc.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)